

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.2690/2018

(Arising out of impugned final judgment and order dated 11-05-2017 in CRLA No. 1959/1989 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

BHANU PRATAP

Respondent(s)

Date : 02-08-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s)

Mr. Ardhendumauli Kumar Prasad, AOR

For Respondent(s)

Mr. Vishwajit Singh, Adv.
Ms. Veera Kaul Singh, AOR
Mr. Pankaj Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the petitioner - State of U.P. is directed to prepare record with relevant documents. In case the record is in vernacular language, learned counsel is directed to get it translated into English and give it to the learned counsel appearing for the respondent well in advance.

As prayed by the learned counsel appearing for the petitioner, list the matter after eight weeks.

In the meantime, needful be done.

(VISHAL ANAND)
COURT MASTER (SH)

(RAJ RANI NEGI)
ASSISTANT REGISTRAR